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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.65/2002 in OA No.2390/2001

New Delhi, this 26th day of March, 2002

Hon'ble Shri M.P. Singh, Member(A)

Commissioner, KVS & Others .. Applicants

(By Shri S.Rajappa, Advocate)

versus

Smt. Ratna Varshney & Another .. Respondents

ORDER(in circulation)

I have carefully gone through and considered the various averments made in the present RA filed on behalf of the Commissioner, KVS & Ors. against the order dated 11.1.2002 by which OA No.2390/2001 was allowed and the impugned transfer orders dated 23.6.2001 and 24.8.2001 in respect of the original applicant were quashed and set aside.

2. The main crux of the arguments for a review is that the Tribunal ought not to have passed the judgement dated 11.1.2002 when the advocate for the review applicants had mentioned to the Hon'ble Member of the Tribunal that the original applicants had realised their mistakes committed, produced the original file and informed the decision taken by KVS seeking direction to modify the order of transfer. I am unable to agree with this contention taken for a review at this stage which is obviously an after-thought. At the most, if the intention of the original applicants was to cancel/modify the transfer order in so far Respondents 1 & 2 in the present Review Application, they should have filed an MA to

the aforesaid effect and the OA would have become infructuous. Admittedly, this has not been done. In view of this, the present RA deserves to be dismissed and I do so accordingly.



(M.P. Singh)  
Member(A)

/gtv/